

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons)
Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
Wind - Ways Packaging Private Limited
(Formerly known as Aar Aar Arts Pvt. Ltd)**

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	Wind - Ways Packaging Private Limited (Formerly known as Aar Aar Arts Pvt Ltd)
2 Date of Incorporation of Corporate Debtor	17 May 1996
3 Authority under which corporate Debtor is incorporated/Registered	Registrar of Companies, Mumbai
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U22120MH1996PTC099629
5 Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Hanuman Silk Mills Compound, Opp. Huma Multiplex, Off. LBS Marg, Near Kanjurmarg Station, Kanjurmarg (West), Mumbai – 400078
6 Insolvency Commencement Date in Respect of Corporate Debtor	07/04/2017, (As per order of NCLT dated 07/04/2017 in Company Petition no 64/2017)
7 Estimated Date of Closure of Insolvency Resolution Process	180 days from the Insolvency Commencement date which is 04/10/2017
8 Name, Address, Email address and the Registration Number of the interim Resolution Professional	CA. Avil Menezes UG-261, Dreams The Mall, LBS Marg, Bhandup West 400078 ip.windways@gmail.com IBBI/IPA-001/IP-P00017/2016-2017/10041
9 Last Date for Submission of Claims	18/05/2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s Wind-Ways Packaging Private Limited** (Formerly known as Aar Aar Arts Pvt. Ltd.) on 07/04/2017 via order dated 07/04/2017.

The creditors of **M/s Wind-Ways Packaging Private Limited** (Formerly known as Aar Aar Arts Pvt. Ltd.), are hereby called upon to submit a proof of their claims on or before 18/05/2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

CA. Avil Menezes

Interim Resolution Professional

Date: 04/05/2017

Place: Mumbai